## PARLIAMENTARY DEBATES

# (Part II-Proceedings other than Questions and Answers)

### OFFICIAL REPORT

6203

HOUSE OF THE PEOPLE

Saturday, 9th May, 1953

The House met at a Quarter Past Eight of the Clock.

[MR. DEPUTY-SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(No Questions: Part I not published)

### DEATH OF SHRI PANNALAL KAUSHIK

Mr. Deputy-Speaker! Hon. Members might have learnt from the papers about an air crash early this morning. There is the name of one Shri Kaushik among the victims. I hope it is not our Member.

Shri Jaipal Singh (Ranchi West—Reserved—Sch. Tribes): I regret to say, yes, Sir.

Shri Gadgil (Poona Central): He is one of the Members of this Parliament.

Mr. Deputy-Speaker: It is very unfortunate.

Sardar A. S. Saigal (Bilaspur): He spoke on the Air Corporations Bill.

Mr. Deputy-Speaker: The House will certainly join me in expressing our heart-felt condolences to the bereaved family. Mr. Pannalal R. Kaushik, as I find, comes from Rajasthan. He was born in May, 1911, was engaged in business, took part in the Non-Co-operation Movement at different times, was an associate-member of the Federation of Indian Chambers of Commerce, was a member of the Managing Committee of the Ahmedabad Millowners' Association. He has taken part in various 144 PSD

activities, was on the Industrial Labour Sub-Committee of the Gujerat Chamber of Commerce and on the Finance Committee of the First National Shooting Championship Contest, Ahmedabad. He was connected with the textile industry for twenty years, and was deeply interested in literature.

I am extremely sorry that such an incident should have occurred, not only with respect to him but others also, but more particularly with respect to a sitting Member of the House. On behalf of the House I would like to send our heart-felt condolences to the members of the bereaved family. The House may stand in silence for a minute to express its sorrow.

Shri T. S. A. Chettiar (Tiruppur): While we all deeply associate ourselves with the resolution of condolence, I want to bring to your notice that due to the Air Corporations Bill the air services are not giving as much attention to maintenance as they should. And I should like that this matter be deeply considered because it will take many months before the actual charge is taken by Government. From the point of view of public safety we feel that an enquiry must be made as to what was the cause of the companies in not keeping proper maintenance of these air-ships. I hope that Government will take up the matter very earnestly and immediately.

#### TEA BILL

Mr. Deputy-Speaker: The House will now proceed with the further consideration of the Tea Bill. Clauses 2, 3 and 4 were adopted. Clause 5 has to be taken up. There are no amendments to clauses 5 and 6. I shall therefore put both the clauses to vote.

Clauses 5 and 6 were added to the Bill